

(3) G.S.R. 620(E) published in Gazette of India dated the 28th November, 1981 together with an explanatory memorandum making certain amendment to Notification No. 134-Customs dated the 12th May, 1981 with a view to extending the validity of exemption on rough uncut precious stones from the whole of auxiliary duty upto 31st March, 1982.

(4) G. S. R. 626(E) published in Gazette of India dated the 1st December, 1981 together with an explanatory memorandum regarding revised rate of exchange for conversion of Japanese Yen into Indian currency or *vice versa* in supersession of Notification dated the 1st Oct., 1981.

[Placed in Library See No. LT-3012/81].

MR. SPEAKER: Now Calling Attention. Mr. Ram Vilas Paswan. Where is he ?

SHRI HARIKESH BAHADUR (Gorakhpur): What about my privilege motion ?

MR. SPEAKER: Come to me. I have already informed.

श्री मनीराम बागड़ी (हिसार) : आपको कितने बजे इत्तिला मिली ? आप होम मिनिस्टर को बचा रहे हैं । आप बतायें कि आपको कब इत्तिला मिली । यह ब्रीच आफ प्रिविलेज क्यों नहीं है ?

(Interruptions)\*\*

MR. SPEAKER: Nothing is going on record.

(Interruptions)\*\*

SHRI HARIKESH BAHADUR: rose.

(Interruptions)\*\*

MR. SPEAKER: If it is a wrong statement, you can come under Direction 115. Nothing is going on record.

श्री मनीराम बागड़ी : ब्रीच आफ प्रिविलेज का \*\*

MR. SPEAKER: No breach of privilege under 115. Now Mr. Parulekar.

(Interruptions)\*\*

MR. SPEAKER: I am sending the book to you for your perusal. You do not know it. If you had known it you would not have raised it.

SHRI BAPUSAHEB PARULEKAR (Ratnagiri): Sir, I call the attention of the Minister.....

(Interruptions)\*\*

SHRI HARIKESH BAHADUR: It should have been inquired into. He said that it was due to power failure. He should have found out the correct position before making the statement.

MR. SPEAKER: No. Not now. Nothing doing.

(Interruptions)

MR. SPEAKER: Mr. Parulekar.

12-20. hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

INCIDENT OF VIOLENCE AND HOOLIGANISM IN DHANBAND COAL MINES AREA

SHRI BAPUSAHEB PARULEKAR (Ratnagiri): I call the attention of the Minister of Energy to the following matter of urgent public impor-

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tance and request that he may make a statement thereon.

"The reported incident of violence and hooliganism in the Dhanbad Coal Mines area and murderous attack on a senior Mining Engineer causing a sense of insecurity and the steps taken by the Government in the matter".

THE MINISTER OF ENERGY (SHRI A. B. A. GHANI KHAN CHAUDHURI): Sir, It is with a sense of deep concern that I have to mention to the House about the unfortunate incident which took place at Loyabad, District Dhanbad, Bihar on 1-12-1981. In this incident Shri A.K. Tuli, Deputy Chief Mining Engineer, Area No. V, B.C.C.L., Smt. Tuli, and their Driver were assaulted. Shri Tuli and his wife both suffered injuries on account of this assault. Smt. Tuli has suffered two fractures. A report was lodged with the Police Station, Jogta by Shri Tuli. He named the assailants in the FIR. According to the information received, one person has been arrested out of the six named in the FIR by Shri Tuli. The persons who assaulted him are reported to be the employees of a contractor, who had been awarded certain items of repair and maintenance work in that area. A Guard has been posted at the residence of Shri Tuli. Continuous patrolling in the area has been intensified. Investigations are still going on. The remaining accused are likely to be apprehended shortly. The situation is being closely watched. All out efforts are being made in this regard. I would like to take this opportunity to congratulate the officer and his family for their exemplary courage in with standing the assault. We shall give our full support to the honest officers to enable them to discharge their duties effectively. I trust the House will join me in these sentiments. I will take the earliest opportunity to visit the officer and his family.

We are aware of the law and order problem created by the activities of the mafia in this area. These activities are centered round the gains that they corner from contract and coal trade. It is by cornering the coal, making it scarce and creating an artificial premium on it that the mafia exploits the consumer. These are the legacies of the pre-nationalisation days. I would like to inform the Hon'ble Members that we have taken concrete steps in both these matters to eliminate the influence of the mafia besides measures taken to tighten the law & order situation. Certainly, this cannot be done overnight. Our efforts have borne some fruits. Further efforts will have to be continued to completely root out the gangsterism in this area.

We have tried to eliminate the malpractices inherent in the sale of coal at the pitheads by establishing Coal Sale Depots away from the pitheads. This is the first basic step towards making the coal easily available to the consumer. Five such Sales Depots are proposed to be opened shortly in the B.C.C.L. It is from these Depots that the coal will be sold, so that private purchasers do not get the opportunity to go direct to the collieries for buying coal.

We have also opened Dumps in a large number of areas. Since transport is the major bottleneck, we have tried to decentralise the sale of coal by opening coal dumps in various States, so that coal retailers and the major actual users can take their requirements from such Dumps conveniently located rather than going to the collieries at long distances. We have already opened 30 such Dumps, and more are being opened every month.

As Hon'ble Members are very well aware, we have already overcome the bottlenecks of production. For the first time during the last four years the coal production in the country has increased by more than 10%, and the targets of production have been revised upwards. Obviously, with

greater production, the coal will be freely available to the consumers, and the coal profiteers will not be able to thrive.

In Coal trade, we have greatly liberalised the policy of sale of coal, and coal is now available freely from a large number of mines in B.C.C.L. and the other coal companies. Apart from the coal which is freely available to anyone who wants to buy certain scarce categories of coal are supplied to actual users. This has served to eliminate the influence of traders and has brought down the premium on coal sharply.

In the matter of contractors, which is another cause from which mafia derives its strength, we have taken a number of substantial steps. A large number of malpractices in this area are associated with the transport contracts. We have been following a policy of gradually eliminating private contracts and replacing them either by Ex-Servicemen Societies or with Departmental Transport arrangements. In consultation with the State Government, a decision was taken to eliminate private contractors from four areas of B.C.C.L. This has already been completed for the transport of coal and coke, and the elimination of private contractors is being extended to other areas. About 300 trucks have been procured for this purpose, and more are being obtained. However, for casual jobs of an intermittent nature, it would not be possible to totally avoid contracts.

We are in close touch with the State Government to eliminate the activities of mafia in Dhanbad. I would like to assure the House that the measures that have been introduced in the last two years have definitely curbed the activities of the mafia. As a result of these steps, their activities would be curbed further in the near future.

12.18 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

SHRI BAPUSAHEB PARULKAR: The brutal and gruesome attack on Mr. Ashok Tuli, a senior engineer in B.C.C.L. and his wife outside their house at Dhanbad has caused a feeling of insecurity in and around the coalfields. This is not the first attack when the engineer has suffered injury, but surely this is the first time when the hoodlums have gone to the extent of attacking a woman, the wife of a senior engineer in this particular coal belt. This incident has shocked the engineers and others who are honestly working in this particular belt. As I said, this is not the first incident. It has been reported that since April last, about 14 engineers and top officials have been assaulted by these gangsters of the mafia. I would like to remind the Minister of his statement on the floor of the Rajya Sabha on 24th April, 1981, wherein he said:

“The mafia type gangsterism in coal distribution had been eliminated to a considerable extent with the larger availability of free sale coal”.

It is reported that 14 Senior Officials were attacked earlier, some of them were injured seriously. Do the Government not feel that 14 attacks including that on Mr. Tuli, is a stunning reminder that mafia gangs operating in coalfields have resumed their operations with a vengeance? Only a few days back, it was reported that many of the engineers and top officials were beaten and humiliated by the hoodlums. But they could not go and report the incident to the police and the authorities for fear of reprisal. What steps are the Government taking to boost the courage in the officials who are looking after these coalfields and who are responsible for the production of coal? After the present incident against

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Mr. Tuli, Mr. Mahindru, Chairman of B.C.C.L. had said and I quote:

“What is worrying me more than anything else is that the morale of executives is bound to suffer after what happened to the Tulis. Nobody would like to work in the coal-fields if such incidents continue”.

If this is the reaction of the workers on whom lies the responsibility of production of coal, what steps are the Government going to take to protect them ?

In October last, half-a-dozen engineers and other officials were beaten in Munidih colliery by hoodlums demanding that they should be marked present even when they were not working in the mines. When the officer did not agree to that particular request, he was severely beaten. Has any case been registered in this regard ? If no case is being registered against such hoodlums and persons who attacked the honest officer, who will they function ? Have you taken any steps to prevent such type of happenings ?

I am surprised to see the statement of the Hon. Minister where he has stated:

“We are in close touch with the State Government to eliminate the activities of mafia in Dhanbad”.

I am very sorry to say that if this is the only effort that the Government of India is going to take, I will have to say that these mafia gangs can never be eliminated because there is sufficient evidence to show that many persons in the Government and in the Assembly are interested and directly helping these mafia gangs.

Though Mr. Tuli was in a position to mention the names of six persons in the First Information Report on Friday, till today upto this minute, the State Government was not in a

position to arrest five people. What does that show ? In the first para of the statement it is mentioned:

“According to the information received, one person has been arrested out of the six named in the FIR by Shri Tuli”.

What about the other five ? Are you in a position to tell their names ? What are the difficulties the State Government is facing in apprehending and arresting these five persons ? I expected that in the statement some clarification would be given. But I am sorry to note that no clarification has been given. It is reported that the writ of the coal mafia runs in the coal belt rather than that of Government. The Hon. Minister had admitted that the problem has been created by the activities of the mafia in this particular area. But what do they actually do ? We are interested to know it, because there are many reports about the activities of the mafia people. The first reason which is responsible for this is that the entire transport in the coal mines is in the hands of the mafia people. That creates all the trouble. There are instances to show how trouble crops up, because the entire transport service has been entrusted to the mafia gangsters.

The second thing, on which today I expected a reflection would be there in the statement, is that these people are given loans by way of money-lending to the poor employees, and the rate of interest is Rs. 10/- per week for Rs. 100/-. If the money is not given back, the muscle men of the mafias go and create trouble. They are not in a position to get the support of the superiors and that is how the trouble erupts. All this is supported, unfortunately, by the higher-ups, the details of which, as I have submitted, I will give later on.

The third very important thing, with which we are all concerned, and

the nation is concerned, is that these gangs regularly pilfer first grade coal from the mines and sell it at a higher premium. It has been reported, and the report has been made by a very responsible person, that coal valued at over Rs. 15,000 is daily taken away illegally by the mafias for sale. If we calculate on this particular basis, what is the loss our Government and our country is suffering, because there is no proper check, there is no proper control and the persons who are indulging in this are not properly punished?

The mafias are so well entrenched in the coal belt area that anyone who dares to oppose them are liquidated or maimed. Shri Tuli is an illustration of this. In fact, the hoodlums of the mafias are so well organised that they have a firm grip on the officials too. Any non-co-operation or refusal to the demands of the mafias is severely dealt with. Fortunately for the nation, and unfortunately for the mafia people, Shri Tuli was a non-co-operators. He did not listen to what these mafia gangsters wanted him to do and, therefore, he and his wife, both of them, had to fall a prey to this particular assault.

This is well-illustrated by the fact that this incident of assault on Shri Tuli last Friday is not an isolated incident. He himself mentioned before the reporters that he had been gheraoed by mobs carrying bows and arrows. Is that true, Mr. Minister? Did you get any reports about it? In fact, he was to be killed and murdered at that time, when he was gheraoed by the people having bows and arrows. But not a little finger was raised, not a case was filed, even though a complaint was made, no action was taken; that is the prompt action of the State Government. He has faced the hostile demonstration two months later; from August to December, 1981, for a period of six months he has been facing all this.

It has been reported that a very important contractor recently brandished a revolver against this official. It is expected that reference would be made in the statement of the Hon. Minister to that incident. This contractor recently brandished a revolver, standing in front of Tuli's table, to make him pass his highly inflated bill. Shri Tuli refused to oblige him. As a result he had to face the present attack. Is that true? If that is true, what is the name of the contractor? Is that contractor arrested? Is that contractor related to a very high politician, in the Bihar Cabinet? I would like him to answer these questions.

In this connection, it is necessary for we to inform this August House of some of the events that took place from August, 1981. The cause, as I submitted, is not anything personal, but it is connected with the corrupt practices. He was assaulted, because he wanted to stop the activities of these mafia gangsters.

Sir, I would like to ask the Hon. Minister for Energy whether it is not a fact that when on 31-8-1981 Jugal Kishore, who runs a civil contract in the name of Mr. N.G. Arul, threatened Mr. Ramchandra Prasad, a Civil Engineer and asked him to sign a false bill of Rs. 15,000/- by showing a revolver? The poor engineer had to sign it, but no sooner had he come out, than he reported it to the General Manager. The case was instituted. But Jugal Kishore, unfortunately for us, is not arrested so far. The incident had taken place in August, 1981. I would like to know whether Shri Jugal Kishore is related to Mr. Yogeswar Prasad, who is a PWD and Labour Minister of Bihar. Is it because of this that he was not arrested? Though at the threat of the revolver the engineer was made to sign this bill of Rs. 15,000/-, it was a fake bill and no action has been taken. Why I am submitting these details is because the Energy Minister is relying

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upon the State Government to see that this mafia is eliminated by the police force of Bihar.

There were some recovery proceedings against this Jugal Kishore. For the attachment and for recovery of this, his property was attached and you will be surprised to know that for the first time, may be in the history of our democracy, the house of Yogeshwar Prasad, a minister was raided because he happened to sit with him and we are expecting that this Labour Minister is going to make an inquiry with the assistance of the Chief Minister.

I would also like to ask whether it is not a fact that very recently this person against whom a serious charge of assault, of abuses, of criminal intimidation is there, hosted a lunch to the Hon. Chief Minister of Bihar? Can we believe that any officer of the Government would dare to touch this person against whom a charge-sheet has been filed and who hosted a lunch to the Chief Minister and the Chief Minister accepted it? So, these are the problems. Unless some solution is found out. I believe it is not possible to cure this particular disease. This is not all.

MR. DEPUTY-SPEAKER: Please conclude.

SHRI BAPUSAHEB PARULEKAR: Mr. Paswan is not there, I can take his time.

I would invite the attention of the Hon. Minister to a reported news item in *The Indian Express* that 22 Harijans were to be recruited in these mines. You know, in the names of Harijans, all non-Harijans, all the 22 of them, have been recruited, because it all comes.....

MR. DEPUTY SPEAKER: How is it related to this particular Call Attention?

SHRI BAPUSAHEB PARULEKAR: It is about 'reported incidents of violence and hooliganism in Dhanbad'. This hooliganism starts here, the Hon. Minister knows. All these 22 non-Harijans, some of them are Brahmins, in the name of Harijans go because they pay Rs. 5,000/- and those who do not pay have been assaulted, and the cases have been registered. And at whose instance they have been taken up? They have been taken up at the instance of the mafia gangsters. This is how the trouble starts and those officers who refuse to do and indulge in these particular activities meet the fate of this particular assault.

MR. DEPUTY-SPEAKER: Please come to the last point.

SHRI BAPUSAHEB PARULEKAR: I am coming to the last point.

I would like to know that when Mr. Tuli was attacked the other day, outside his house security guards were there and C.I.S.F. Camp was within 100 yards from the place of incident? Did any one from the security guards or did any one from the C.I.S.F. camp go to his rescue? Why not? Will anybody go to rescue a person, who is being assaulted by a person who has close relations with persons holding high positions? If he has some close links with the high-ups, how can the police go about and how the State Government is going to take this up? As far as Mafia is concerned, I am happy that the Hon. Minister tried to eliminate the Mafia I congratulate him, as he did take some steps. But when these Mafia people came to know about his attitude it is reported that the Minister was threatened and he had to drop all his programme in that area on the ground of security. Is it true? If these Mafia people go to this extent,

what do you expect from others and how are you going to solve these problems ?

Shri Teja Singh was arrested along with some officers. But surprisingly from Bihar jail Shri Teja Singh walked out of jail with ten of these persons. No action has been taken.

Apart from it Hon. Minister has suggested one remedy. I do not know whether he wanted it. He wanted to shift the Centre from Dhanbad to some other place. There was a ripple when he made a statement in April. But he repeated it after going there, and then again at Dhanbad. Do you feel that by changing the headquarters from Dhanbad this problem is going to be solved ? Will not these gangsters go to that place ? Is it possible for you to change at this stage this particular site ?

I would like to ask two or three questions. In addition to what I said. What steps do the Government propose to take to eliminate the gangsterism of mafia muscle men except the assistance which you are going to take from the State Minister ? From the adjoining constituencies of Dhanbad two M.L.As. are elected. Both of them are Ministers. But they are working at loggerhead. It is said, in Bihar one Minister proposes and the other Minister disposes. That is how the problem arises. The question is not solved.

The other question which I would like to ask is whether the Central Government would take the administration of that particular area, otherwise it is not safe for them and their families. Can this be done in order to boost the courage ? This is what has been suggested by Shri Tuli.

Does the Government propose to change the headquarters—to which I made an earlier reference ? What steps do the Government propose to

to take boost the morale of the officers and the persons who are serving there ?

Is it a fact that the officers of the B.C.C.L. are hand in glove with some of the mafia kings ?

The Consultative Committee of the Energy Ministry have appointed a group of certain Members of Parliament to look after certain things. Will this particular step as to how to eliminate mafia gangsters from this area be entrusted to them ?

Is it true, with reference to what I said, that these mafia kings, many of their representatives are there in the Bihar legislature and some of them are as is reported in the Cabinet too ?

I would like the Hon. Minister to answer these questions.

SHRI A.B.A. GHANI KHAN CHAUDHURI: I quite appreciate the concern of the Hon. Member about the problem of law and order in Dhanbad. The Central Government has no agency on law and order problem. It has to depend on the State Government. On mining activities, the only power that is given to us is for acquisition of land on coal bearing area. Apart from that, we do not enjoy any special powers. We have to depend on the State Cabinet. So, from time to time, I had a lot of discussion with the Chief Minister of Bihar. I had also drawn his attention on this matter.

In 1980, the Minister of State for Energy, the Minister of State for Home Affairs in the Government of India and the Chief Minister of Bihar, had a conference and they took certain steps to improve the law and order situation. Certain steps have been taken and the things were better there. But I must not say that the gangsterism was eliminated. This is quite correct that gangsterism is still there. I am not going to read out the statement of steps that we have taken or

[Shri A. B. A. Ghani Khan Chaudhuri]

the Bihar Government has taken because it will only take the time of the House.

**SHRI BAPUSAHEB PARULEKAR:** The House wants to know the steps that you have taken.

**MR. DEPUTY-SPEAKER:** Whatever steps you have taken, they want to know. You can give the details of it.

**SHRI A.B.A. GHANI KHAN CHAUDHURI:** As we have mentioned, law and order matter in coal mines comes within the purview of the State Government. However, discussions have been held by the Minister of State for Energy with the Chief Minister of Bihar on the question of improvement of law and order in Dhanbad. The Minister of State for Energy also visited Dhanbad a number of times, in this connection. On the law and order subject, a number of steps have been taken by us to assist the State Government in restoring law and order. A police control room is functioning in Dhanbad round the clock. A D.I.G. has been posted in District Dhanbad. Six new police stations and several new outposts have been opened in the district. Buildings for all these police stations and outposts have been provided by B.C.C.L. Two more police stations and 9 more outposts are to be opened shortly. For this also, buildings are being constructed by B.C.C.L. It is expected that these two police stations and 9 outposts would start functioning by January, 1982.

The C.B.I. has established a full fledged S.P. office in Dhanbad. For this also, building has been provided by B.C.C.L. B.C.C.L. is also providing vehicles to the district police for patrolling.

The law and order situation of District Dhanbad had been reviewed by the Ministries of Energy, Railways and Home Affairs with the Chief Minister of Bihar on the 27th Sept., 1980 at Dhanbad and as a result of that, various decisions had been taken. A meeting of the District Level Co-ordination Committee had regularly been held under the chairmanship of the District Magistrate.

**SHRI N.K. SHEJWALKAR (Gwalior):** He is quoting old instance like the Conference held in Sept., 1980.

**MR. DEPUTY-SPEAKER:** He is replying to Shri Parulekar. He is talking of improvement in law and order situation. He cannot satisfy every member of the House. He has to satisfy only Mr. Parulekar. He is replying to him.

**SHRI BAPUSAHEB PARULEKAR:** Mr. Deputy Speaker, Sir, I have heard just now patiently all these steps that have been taken. But when the Managing Director had gone to garland the Chief Minister at the airport, he was assaulted and beaten up, in the presence of the D.I.G. He is giving all this information which will not serve any purpose.

**MR. DEPUTY-SPEAKER:** He is placing before the House steps taken by the State Government and the Central Government.

**SHRI A.B.A. GHANI KHAN CHAUDHURI:** I have said clearly that we have to depend on the administrative apparatus of the State Government. There is no other way left for us on the law and order situation. I would like to get information from the Hon. Member. We can take steps only within the framework of the Constitution on this issue. There is no other step we can take. But we have to depend, rightly or wrongly, on the State Government. I was just

reading out the steps that the State Government has taken on this issue ...(*Interruptions*).

SHRI KAMAL NATH (Chhindwara): On a point of order, Sir. I do not know how you have admitted this Calling Attention motion because it is essentially a State subject. Over and over again, repeatedly, you have said that you will not admit matters which concern the States. On what basis have you admitted the Calling Attention on this matter. This is a State subject.

MR. DEPUTY-SPEAKER: Law and order is a State subject. This is with regard to mines. I rule it out of order. (*Interruptions*).

SHRI RAM PYARE PANIKA (Robertsganj): Please give your ruling on the point of order raised by Mr. Kamal Nath.

MR. DEPUTY-SPEAKER: I have already ruled it out of order.

SHRI A. B. A. GHANI KHAN CHAUDHURI: About private contractors, specially in the B.C.C.L., on a priority basis, these private contractors have been replaced by direct departmentalisation or by transport companies run by Ex-servicemen.

In other areas of work also, the departmentalisation is in the offing, for example, in respect of stowing of sand and carrying of sand. After this incident, I have instructed the Coal Department that all jobs of regular nature will come under departmentalisation and that only contingent and purely *ad-hoc* jobs should go to the private contractors. This is what he wanted to know.

About the names of persons and the F.I.R., I do not want to say anything because the information that I have at my disposal is not clear information. We are still waiting for

a number of informations.....(*Interruptions*).

SHRI KAMALNATH: This is a State subject. We should not discuss it at all. You are setting a bad precedent. This is my submission.

MR. DEPUTY-SPEAKER: You cannot get up on a Calling Attention like this. Please sit down.

SHRI A. B. A. GHANI KHAN CHAUDHURI: About Mr. Jugal Kishore, I have no knowledge about any person. I will look into the matter and I will come to know what is what.

With regard to shifting of the Headquarters at Dhanbad, I did say that. But some influential men of Dhanbad came to me and said that they will give me all the moral support for the cause I am fighting for and that they will be united in my effort to get rid of gangsterism from Dhanbad.

SHRI HANNAN MOLLAH (Ulu-beria): Mr. Deputy-Speaker, Sir, firstly, the Hon. Minister has said that it is basically a law and order question. I differ on that. It is basically a lapse on the part of the ruling party. It is a political question. My Hon. Colleague established that the political people, the members of the legislature, and the Cabinet and other persons are directly related to those elements.

Then, the Hon. Minister said that he has no knowledge about Mr. Jugal Kishore. Mr. Jugal Kishore had also joined a meeting this year which was attended by the Energy Minister also. That meeting was in August, 1981. That meeting was attended by all those gangsters and others. They assaulted the Chairman of D.V.C. and other high officials. When the Hon. Minister started speaking at the Jealgarh Stadium, he was so threatened that he cancelled the meeting and left the place.

[Shri Hannan Mollah]

But he is saying that he does not know Shri Jugal Kishore.

MR. DEPUTY-SPEAKER : Law and order is a State subject.

SHRI HANNAN MOLLAH: It is a political question, not a law and order question. The question of Shri Jugal Kishore is not a State subject. He is a political man relating to the "ruling party of Patna". This is the question. First of all, let me mention that there are two people. One is Shri K.B. Saksena. He was Divisional Commissioner of Dhanbad. He sent a report to the Central Govt. in 1975. I will read a few lines from his report:—

"The Workmen's Compensation Act was passed as back as 1948. For the last 27 years, it remained on paper, not used by any administrative authority".

How the gangsters gathered force ?  
How the recruiting agents gathered force ?

MR. DEPUTY-SPEAKER: What is the date of the report ?

SHRI HANNAN MOLLAH: It was submitted to the Central Govt. in 1975, by Shri K.B. Saksena.

"Recruiting agents, musclemen called Sardars or, anti-social goondas, made the mine a concentration camp with the help of musclemen and goondas".

These are some of the lines: "The most affected people are the Harijans, Adivasis and backward class people, who are physically weak and they neither have any social organisation nor sufficient moral courage to put up any resistance". He wrote: "the victims had virtually no remedy against these gangsters. He further

mentioned they control all fair price shops, distillation centres, or gambling dens. Even the good-looking girls or women of those workmen are not safe at the hands of these goondas". In that report it was mentioned that they have close links with the political authorities at various levels and are patronised by big people. And finally he said "the complexity of the problem had increased because of the involvement of trade union leaders. Generally, they are INTUC leaders". This report was submitted in 1975.

The other one is Shri Rajagopalan. He was D.I.G. He submitted one report in 1978 against the criminal activities of political persons in that area. But that report was not even published ? What is happening ? There are hundreds of poor women. They are humiliated every day and raped. They are suffering in this way. People have been attacked. Genuine workers, honest people, are being attacked. One trade union, CITU, is working there. Every day the CITU workers are being attacked and many CITU workers were killed during the last two years. Those who oppose, will be killed. This is the situation.

I would like to ask a few questions in this connection.

Whether the contract system would be abolished within a specified time ; and

Whether a thorough probe into the assets of the trade union leaders and gangsters and mafia leaders be held by the Government.

MR. DEPUTY-SPEAKER: Of all trade unions ?

SHRI HANNAN MOLLAH: Yes, in these areas. There is no problem. Let them take the challenge.

I want to know whether the Minister will take action against the CISF and security guards who were involved in this, and also whether action will be taken on the Reports of K.B. Saxena and Shri Rajagopalan. I also want to know how many cases of attack on colliery officers and workers occurred during the last two years, how many criminals were arrested during the period and how many cases were filed'. I also want to know whether it is a fact that the INTUC leader, Mr. Suraj Dev, is one of the mafia kings and if so, what action Government propose to take against him. I also want to know whether it is a fact that all the mafias are well connected with the ruling Party in Patna, including some Ministers ; whether it is a fact that all these mafias are big contractors and if so, whether this contract system will be done away with, and whether the Government is ready to send an all Party Parliamentary Delegation to visit the colliery for an on-the-spot inquiry and to suggest measures.

SHRI A. B. A. GHANI KHAN CHAUDHURI: I have no knowledge of Mr. Jugal Kishore. I always attend the meeting. I can assure the Hon. Member that I am not a person to run away from any meeting ; he should know this.

With regard to Mr. K.B. Saxena, I have no knowledge of his report. I am told that Mr. K.B. Saxena did not submit any report to the Central Government. He was an officer of the State Government. So, the question does not arise.

With regard to trade union leaders' verification of assets and all that, I entirely disagree. They are the products of a democratic set-up, and we have no right to question their assets and all that.

SHRI ATAL BIHARI VAJPAYEE (New Delhi): 'Democratic set-up' does not mean corruption ?

SHRI A. B. A. GHANI KHAN CHAUDHURI: I want a specific case. He has made a sweeping statement—all the trade union leaders. How on earth can I verify the assets of all trade union leaders ? Why does he not give the names ? Kindly try to understand this. Any sweeping statement indicting everybody does not hold good.

MR. DEPUTY-SPEAKER : He has given the name of an INTUC leader.

SHRI A. B. A. GHANI KHAN CHAUDHURI: With regard to any complaint on security people and all that, I will certainly look into this. Kindly sent it to me, if you have any. (Interruptions)

SHRI HANNAN MOLLAH: What about Rajagopalan's report which I mentioned ?

SHRI A. B. A. GHANI KHAN CHAUDHURI: We have no report like that. (Interruptions)

MR. DEPUTY-SPEAKER : He says that there is no such report. Mr. Giri. Nothing else will go on record. (Interruptions)\*\*

MR. DEPUTY-SPEAKER: This is not a general discussion that is going on. He says, there is no such report. Mr. Giri.

13-00 hrs.

SHRI SUDHIR GIRI (Contai): Dhanbad is the only district most probably in the country which produces minerals worth about Rs. 1 crore every day. I think the Central Government should give proper attention to this District at least so that

[Shri Sudhir Giri]

the national income of the country does not lag behind.

The incident which took place on the 1st December this year is not an offshoot. It has relevant relation with other factors which are responsible for this massacre.

I think the problem of this district in so far as mineral production is concerned revolves around some problems. The problem is management, recruitment, etc. of the people and officials and the working class people who are working in this district. Then there is the problem of relationship of the management with the workers. This also constitutes the real problem of the area. The working conditions of the people who are working in the deep mines should be properly looked into.

Fourthly, the working class people, the people who work in the deep mines have to borrow money and there are money-lenders and they are giving loans at exorbitant rates of interest and this problem should also be looked into by the Central Govt. because they are working in the mineral area.

Recently, we have come across some glaring problems. The problems are black employment. What it means—I will explain later. Secondly, black marketing of coal. Thirdly the contract system. First of all, black employment. What does it mean? In some areas there are the influences of the trade union leaders and my Hon colleagues have already told the House that these trade union leaders have close links with the Congress (I) Party and not only this they have also close links with the Ministers and even with the Cabinet Minister. So they can easily influence the working class people and give loans at exorbitant rates of interest. Not

only this, these trade union leaders are managing to get appointments of some people; that is, they are giving some fake names. Those names are not the real names and in connivance with a section of the management they are also getting them appointed. I shall quote a letter which was written by the Hon. Minister to Hon. Member, Mr. A.K. Roy. In his letter, Comrade Roy wrote and gave names of six employees. They were not the real workers but the trade union leader managed to get them employed in place of the real workers. The Minister's reply is:

"I have had the matter examined". Shri A.K. Roy wrote to the Minister on this subject and his reply is:

"I have had the matter examined. The applicants S/Shri Bhola Bhuia and others had claimed that in their names certain other persons had been appointed in B.C.C.L. The Company has reported that the persons who had been working in the names of S/Shri Bhola Bhuia, Mithan Bhuia, Ashrafi Bhuia, Sankar Bhuia, Siv Bhuia and Krishna Bhuia have been stopped from work till further verification. Also, these applicants, who claim to be the genuine persons, have been requested to produce proof of their genuineness but so far they have not produced any proof in this regard. This is for your information".

I want to know from the Hon. Minister whether those persons have been re-instated in their jobs. Also I want to know from him one more thing. My Hon. Colleague has already dealt with the blackmarketing of coal. The point on the contract system has also been dealt with by them. So, I am not dealing with them.

MR. DEPUTY-SPEAKER : You deal with only security measures. Do not repeat. These incidents may not be repeated.

SHRI SUDHIR GIRI: I am not repeating. In Area No. 5, many Harijans have lost their jobs because of the trick played by the trade union leaders belonging to the Congress (I) Party.

MR. DEPUTY-SPEAKER: Simply say 'Trade Union Leaders'. That is enough.

SHRI SUDHIR GIRI: Will the Minister kindly reply to my specific questions :

- (a) Whether some trade union leaders belong to the Congress (I) and they are the 'honey-men' of the present Chief Minister :

AN HON. MEMBER: 'Honey-men' or 'Henchmen' ?

MR. DEPUTY-SPEAKER: He is not a Member of this House. How can he deal with the Chief Minister ?

SHRI SUDHIR GIRI: My other questions are :

- (b) whether the persons who were retrenched would be reinstated in Area V—I have already quoted it ;
- (c) whether Parliamentary Committee would be constituted to probe into the whole affairs of the Dhanbad area.

I am not going into the law and order problem because this is a state subject.

This area is the working place of the Central Government. So, I urge upon the Government and the Minister also that a Parliamentary Committee should be formed to go deep into

the entire problem so that they can suggest remedial measures. My next question is...

MR. DEPUTY-SPEAKER: This will be your last question.

SHRI SUDHIR GIRI: My next question is:

Shri Sankar Dayal Singh was working in the Jharia coalfield. The enquiries reveal that this mafia king who operates in Jharia coalfield began his life here as a chowkidar over ten years ago. He being a wrestler has plenty of opportunities to display his muscle power. After the nationalisation of coalfields, he started taking contracts and is now said to be a 'Krorepati' who owns cinema houses, trucks and a number of buildings. So, I request the Hon. Minister to probe in the case of this particular person, namely, Shri Sankar Dayal Singh.

My next question is whether suitable credit facilities would be provided to the working class people and whether women workers who are working in the coalfields would be strictly given facilities to protect themselves from the hooligans.

Lastly, as far as I know in 1978 Mr. Rajagopalan submitted a report. Will the Hon. Minister kindly lay it on the Table of the House ?

SHRI A. B. A. GHANI KHAN CHAUDHURI: Mr. Deputy-Speaker, Sir much of what the Hon. Member has said is the legacy of the private sector and we are trying to do away with that legacy. We are aware of the moneylenders' activities and thus trying to set up more branches of the nationalised banks there so that as many people as possible could get money from the nationalised banks. We are trying to have co-operative societies also. This will go a long way in helping the people. As far as

[Shri A.B.A. Ghani Khan Chaudhuri]

the other questions of the Hon. Member are concerned I have already replied to them.

13.10 hrs.

PETITION *RE* PARITY IN RATES OF PROPERTY TAX LEVIED BY DELHI MUNICIPAL CORPORATION AND BY NEW DELHI MUNICIPAL COMMITTEE

DR. KARAN SINGH (Udhampur): Sir, I beg to present a petition signed by Shri H.D. Shourie and others regarding parity in rate of property tax levied by Delhi Municipal Corporation with the rate of property tax levied by New Delhi Municipal Committee.

13.12 hrs.

STATEMENT *RE*-RAILWAY FINANCIAL MATTERS

THE MINISTER OF RAILWAYS (SHRI KEDAR PANDEY): Mr. Deputy Speaker, Sir, the House will recall that while presenting the Budget Estimates for 1981-82 I had assumed that the Railway would carry 215 million tonnes of revenue earning traffic, 20 million tonnes more than what was carried during the last year. I had also assumed a growth of 3% in non-suburban passenger traffic and 6% in suburban passenger traffic.

The House will be glad to know that to the end of October, 1981, as a result of continuing improvement in operations, the Railways have already carried 17 69 million tonnes of originating revenue earning traffic more than that carried during the corresponding period of last year. With the busy season ahead, I have every

hope that by the end of the financial year the Railways will not only achieve the target of 215 million tonnes of originating revenue earning traffic but also improve on this target. In fact, this would be the highest ever loading achieved by the Indian Railways. This great leap forward which the Railways have taken in the movement of goods has been acknowledged in all quarters. The expected buoyancy in passenger traffic has also come about.

The House will agree with me that the health of rail transport, which forms the basic infra-structure for the growth of our national economy, has to be nursed carefully and continuously. Any complacency can have disastrous consequences. The rolling stock has to be maintained efficiently. The railway track has to be kept in good shape, as also other connected operating and structural assets. Every possible endeavour is being made to improve safety and punctuality on Railways. (*Interruptions*)

श्री रामावतार शास्त्री (पटना) : यह बात नहीं है, हम अभी आये हैं ।

श्री केदार पाण्डे : कोशिश कर रहे हैं ।

Unfortunately, notwithstanding the economy measures taken and special steps having been taken to control expenditure by way of entrusting the job exclusively to an Additional General Manager on each railway, certain unforeseen post-budgetary factors have adversely affected the railway finances. Two additional dearness allowance instalments recently sanctioned to staff coupled with steep increase in cost of petroleum products including diesel oil, steel and other inputs etc., have thrown heavy financial burden on the Railways. The aggregate financial impact of all these post-budgetary factors including the additional expenditure to carry additional traffic materialising would add